

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2504
TO BE ANSWERED ON 17TH DECEMBER, 2024**

COMPLIANCE OF BAN ON E-CIGARETTES

2504. SHRI BHUBANESWAR KALITA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Union Health Ministry has written to State Governments to ensure effective compliance of Government's ban on e-cigarettes, expressing concern that these devices are still available online and at local vendors;
- (b) whether Government received any feedback that State Governments have initiated the compliance; and
- (c) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c): The Government of India prohibited electronic-cigarettes and like devices through 'The Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The Act was notified on 5th December, 2019.

The Government of India has communicated to all States/UTs for implementation of the provisions of the Act. A Public Notice was issued pan India for effective compliance of the Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The enforcement of the Act lies with the States and Union Territories. State Governments submits report on Management Information System (MIS) Portal against the offline complaints of violation of this Act in their States.
